

tition to raise the quality and content etc. etc.

(c) The consensus points have been processed along with other suggestions from different quarters for formulating amendments to the Prasar Bharati Bill.

Censorship by Film Industry on its Publicity Material

8385. SHRI N.J. RATHVA: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether the film industry has agreed to have a self imposed censorship of its posters and other publicity material to be screened and cleared by its Film Council;

(b) if so, whether these proposals were forwarded to Union Government by the Film Federation of India;

(c) if so, the details of the proposals made by the Film Industry for censorship and posters and other publicity materials; and

(d) the reaction of Union Government thereto?

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF

PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): (a) to (d). On an initiative taken by the Government, the Film Industry has set up their own screening committees for effectively checking obscenity in cinema posters and other publicity material. It is for the industry to evolve guidelines governing their working.

[*Translation*]

Recruitment of Employees in LIC

8386. SHRI RAJVEER SINGH: Will the Minister of FINANCE be pleased to state:

(a) the staff strength in Life Insurance Corporation in major categories as on January, 1988, January, 1989 and January, 1990;

(b) the percentage of increase in the officers cadre and ministerial staff during that period, yearwise; and

(c) whether the increase has led to increase in efficiency in customer services?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) Permanent staff strength in LIC as on 1.1.1988, 1.1.1989 and 1.1.1990 is given below:

| <i>Class of Posts</i> | <i>Staff Strength as on 1.1.88</i> | <i>Staff Strength as on 1.1.89</i> | <i>Staff Strength as on 1.1.90</i> |
|-----------------------|--|--|--|
| 1 | 2 | 3 | 4 |
| Class I | 7118 | 7945 | 9150 |
| Class II | 9348 | 10591 | 11800 |
| Class III | 46048 | 44643 | 50283 |
| Class IV | 8571 | 7906 | 9836 |

(b) Percentage of increase in various cadres is as under:

| | 1988 | 1989 | 1990 |
|-----------|-----------|--------|--------|
| 1 | 2 | 3 | 4 |
| Class I | 10.27% | 11.62% | 15.17% |
| Class II | 17.23% | 13.30% | 11.42% |
| Class III | 9.28% (-) | 3.05% | 12.63% |
| Class IV | 2.70% (-) | 7.76% | 24.41% |

(c) Yes, Sir.

Opening of Bank Branches in Uttar Pradesh

8387. SHRI RAJVEER SINGH:
SHRI SARJU PRASAD SA-
ROJ:
DR. BENGALI SINGH:
SHRI KALPNATH SONKAR:

Will the Minister of FINANCE be pleased to state:

(a) the number of branches of public sector banks opened in Uttar Pradesh during the last three years; and

(b) the number of breaches of the public sector banks proposed to be opened in each district of the State during 1990 and the locations thereof?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI ANIL SHASTRI): (a) and (b). Public Sector Banks opened 582 branches in Uttar Pradesh during the last three years (from 1.1.1987 to 31.12.1989). The previous Branch Licensing Policy (1985-90) came to an end on 31.3.1990. The new Branch Licensing Policy has not been finalised so far. It is, there-

fore, not possible at this stage to indicate the number or location of branches of Public Sector Banks that will be opened in each district of Uttar Pradesh during 1990. Out of the licences granted under the previous policy, 241 licences are still pending with Public Sector Banks for opening of branches in Uttar Pradesh. With a view to ensuring that Bank offices are opened at the allotted centre, the Reserve Bank of India has extended the validity period of these licences upto 30.9.1990.

Cases Pending in Supreme Court

8388. SHRI RAJVEER SINGH: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) the number of cases pending for more than five years in the Supreme Court; and

(b) the details of the steps being taken by Government for their quick disposal?

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): (a) As on 31.12.1989, 23921 (Regular Hearing Matters only) cases were pending for more than five years in the Supreme Court.